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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of decision: 8<sup>th</sup> April, 2025*

+ **W.P.(C) 4506/2025 & CM APPL. 20845/2025**

HVR SOLAR PRIVATE LIMITED

.....Petitioner

Through: Mr. Pulkit Verma and Mr. Peyush  
Pruthi, Advs. (M: 9716694879)

versus

SALES TAX OFFICER CLASS II AVATO WARD 67 & ANR.

.....Respondents

Through: Ms. Vaishali Gupta, Panel Counsel  
(Civil), GNCTD.

**CORAM:**

**JUSTICE PRATHIBA M. SINGH**

**JUSTICE RAJNEESH KUMAR GUPTA**

**Prathiba M. Singh, J. (Oral)**

1. This hearing has been done through hybrid mode.
2. The present petition has been filed by the Petitioner- HVR Solar Private Limited under Article 226 and 227 of the Constitution of India inter alia assailing the impugned order dated 28th February 2025 passed by the Respondent No. 1- Sales Tax Officer Class II/AVATO, Ward 67.
3. The Petitioner is a registered company with GSTIN 07AADCH8145D1ZM. It had filed its return for the financial years 2019-20 *vide* requisite forms. On 27<sup>th</sup> May, 2024, a show cause notice (hereinafter, 'SCN') was issued to the Petitioner for wrongful availment of Input Tax Credit (hereinafter, 'ITC') in respect of certain purchases made by it.
4. The said SCN was decided by the Respondent No. 1 *vide* order dated 30<sup>th</sup> August, 2024. The Petitioner had participated in the said proceedings. In



terms of the said order, a demand of Rs.1,18,98,415/- was raised against the Petitioner.

5. The Petitioner then moved an application under Section 161 of the Delhi Goods and Service Tax Act, 2017 (hereinafter, ‘*DGST Act*’) seeking rectification of the order dated 30th August 2024, which according to the Petitioner, had errors in the calculation by the GST Department. The rectification was sought in the following terms.

*“Respected Sir*

*From the face of Table 8A of GSTR-9 (Annexure A-2) of the tax period in question, it is clearly evident that the applicant had never claimed any ITC of Rs. 24,43,640/- wrongfully/inadvertently passed on by M/s. Arun Sales (GSTIN: 0711ZPK8598E2Z1).and the same was also brought into knowledge vide e-mail dated 29.08.2024, besides that while passing the impugned order dated 30.08.2024 your goodself has confirmed the proposed tax demand along with consequential applicable interest and penalty by making observation that the applicant had availed ITC from the said cancelled dealer/return non-filer/tax non-payer and which is liable to be reversed to state exchequer.*

*In view of the aforesaid submission, your goodself is requested to rectify the order dated 30.08.2024 as there is error apparent on the face of record.*

*In case your good self is not satisfied with the submissions, good self is not satisfied with the submissions, then an opportunity of personal hearing (PH) may kindly be provided.”*

6. As can be seen from the above, the Petitioner’s case was that in respect of one M/s Arun Sales, the Petitioner had never claimed ITC for the amount



of Rs.24,43,640/-. If this amount is deducted, the demand would be much lesser against the Petitioner. In addition, there are other grounds, which the Petitioner relies upon for seeking rectification. The said rectification has been rejected *vide* impugned order dated 28<sup>th</sup> February, 2025 in the following terms.

*“Order of rejection of application for rectification  
With reference to the application referred to above  
regarding rectification of order (details of which is  
mentioned in table below), the said application has not  
been found satisfactory for the reasons attached in  
annexure.  
Accordingly, the application is rejected.”*

7. The grievance of the Petitioner is that while deciding the rectification application, the Petitioner ought to have been afforded a hearing in terms of the proviso 3 to Section 161 of the DGST Act. The relevant portion of the said provision reads as under:

*“Provided also that where such rectification  
adversely affects any person, the principles of  
natural justice shall be followed by the authority  
carrying out such rectification.”*

8. It is submitted by the Id. Counsel for the Petitioner that no hearing was given in the rectification application and the same has been rejected. This, according to the Petitioner, is contrary to the provision. Reliance is also placed upon the decision of Madras High Court in ***W.P. (MD) No. 7338 of 2024 titled ‘Suriya Cement Agency v. State Tax Officer’*** decided on 21st November 2024.

9. On behalf of the Respondent, Id. Counsel submits that the Petitioner was awarded full opportunity in the main proceedings and the rectification



has been dismissed as the GST Department has not found error apparent on the face of the record.

10. Heard. Section 161 of the DGST Act, 2017 reads as under:

***“Section 161. Rectification of errors apparent on the face of record.***

*Without prejudice to the provisions of section 160, and notwithstanding anything contained in any other provisions of this Act, any authority, who has passed or issued any decision or order or notice or certificate or any other document, may rectify any error which is apparent on the face of record in such decision or order or notice or certificate or any other document, either on its own motion or where such error is brought to its notice by any officer appointed under this Act or an officer appointed under the State Goods and Services Tax Act or an officer appointed under the Union Territory Goods and Services Tax Act or by the affected person within a period of three months from the date of issue of such decision or order or notice or certificate or any other document, as the case may be:*

*Provided that no such rectification shall be done after a period of six months from the date of issue of such decision or order or notice or certificate or any other document:*

*Provided further that the said period of six months shall not apply in such cases where the rectification is purely in the nature of correction of a clerical or arithmetical error, arising from any accidental slip or omission:*

*Provided also that where such rectification adversely affects any person, the principles of natural justice shall be followed by the authority carrying out such rectification.”*



11. As per proviso 3 to Section 161, the rectification order, if allowed in favour of the Petitioner seeking rectification, hearing can be dispensed with. However, if the rectification is to be decided adversely affecting the right of the applicant, the principles of natural justice have to be followed and a hearing ought to be given, if sought.

12. The Madras High Court has in its decision in *Suriya Cement Agency (supra)* also observed as under:

*“8. A perusal of the order does not also indicate that there had been no error apparent on the record to reject the rectification. He had only extracted the tables indicating the figures which the petitioner is liable to pay. There is also no reasonings as to why there is no error apparent on the face of the record. For this reason, the impugned order dated 02.02.2024 is liable to be set aside. Even though, strenuous efforts had been made by the learned Additional Government Pleader that no personal hearing need to be given when an application had been made at the instance of the assessee, I am not in agreement with the learned Additional Government Pleader. The Proviso indicates that when an order is being made adverse to the assessee, then he should be given an opportunity of being heard when the rectification adversely affects any person. **The principles of natural justice had been inbuilt by way of the 3<sup>rd</sup> Proviso to Section 161. If pursuant to a Rectification Application, if a rectification is made and if it adversely affects the assessee, Proviso 3 contemplates an opportunity of hearing to be given.** However, when an Rectification Application is made at the instance of assessee and the rectification is being sought to be rejected without considering the reasons for rectification or by giving reasons as to why such rectification could not be entertained. It is also imperative that the assessee to be put on notice.*



*9. For the aforesaid reasons, I am inclined to hold that the order of rectification passed by the first respondent dated 02.02.2024 is contrary to the provisions of Section 161 and in that aspect, the same alone is set aside and the Rectification Application filed by the petitioner shall be taken afresh by the first respondent and after giving an opportunity to the petitioner, the first respondent shall pass appropriate orders and in accordance with law. If any such order is made in the Rectification Application, it is for the petitioner to work out his remedy in the manner known to law.”*

13. In view of the above legal position, the personal hearing ought to have been afforded to the Petitioner, which has not been done. Accordingly, the order in rectification application dated 28<sup>th</sup> February, 2025 is set aside.

14. Let the Petitioner be afforded a hearing in the rectification application and the order be passed in accordance with law.

15. Needless to add, all the rights and contentions of the parties are left open.

16. The present petition, along with pending applications, is disposed of.

**PRATHIBA M. SINGH  
JUDGE**

**RAJNEESH KUMAR GUPTA  
JUDGE**

**APRIL 8, 2025/dk/ck**